NOTES OF THE RECISTRY The Lear are applient : The Hon'ble Mr Justice D.N.Chowdhury, Vice-Advocate Las "bu biles Chairman. this Coalempt polition Heard Mr U.K.Goswami, learned for now compliance of counsel on behalf of Mr B.K.Shar= the Filund order Issue notice to show cause as to why a contempt proceeding sha Ad. 25-11-2000 Passed by not be drawn up against the alle this Stoalble Folkmand. contemner. Returnable by four we List on 1.1.2001 for show ca Laid before Hourble and further order. Court for further orderes. Vice-Cha List after service. 1.1.2001 Section officer Alastenz Vice-Chairma Await Service Report. List 16.2.01 for orders. 100th han

Order ded 29/11/00 Communicated to Restandent No 1 to 3 by Logid ALD Whole along with CANH by Roman Vide DENO 2990 to 92 reled 5/12/00

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Vice-Chairm

Service report are Still awwitted

3 No. Show cause has been vileel.

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16.2.01

The respondents has submitted the reply. The learned counsel for the applicant prays for adjournment to examine the case. Prayer is allowed. List on 26.2.01 for orders.

1 Cl Show

Member

/ice-Chairman

lm

13-2-2001

26.2.01

The case is ready as regards exchange of written statement and rejoinder by the parties.

List on 12.3.2001 for order.

Affidamit - is-opposition has alleged Contemner 106.1, 2 and 3.

16 l Sharmo

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12.3.01

Case is ready for hearing. List for hearing on 14.5.01.

ice-Chairman

Member

17.3.2001 Repainder to the lept In been filed top ton temme 40,1,2 ad3 14.5. Lett map
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The judgment and order dated 25.10.2000 in 0.A.No.357 of 2000 im has been implemented. Accordingly, Contempt proceedings is closed.

Vice-Chairman

Filed by Stant the appliant through My Whybassur 27/11/2000

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH.

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Gurahatt

Contempt Petition No. 44./2000.

O.A. No. 357/2000.

Shri Sujit Das & Ors.

-vs-

Union of India & ors.

IN THE MATTER OF:

An application under Section 17 of the Administrative Tribunal Act 1985.for drawing up contempt of Court's proceedings for non implementation of judgment and order dated 25.10.2000 passed in O.A. No 357/2000.

IN THE MATTER OF:

An application under section 24 of the CAT (Procedure) Rules 1987 for execution of the order dated 25.10.2000 passed in OA No. 357/2000.

AND

IN THE MATTER OF:

- 1. SUJIT DAS
- 2. KAJAL NATH
- 3. KAJAL DAS
- 4. BADAL BANIK

- 5. NARU CH DAS
- 6. PARITOSH CH DAS
- 7. SHYAMAL BISWASH
- 8. SATYANDRA KUMAR DAS
- 9. AJAY KR DAS
- 10. PARESH MALAKAR
- 11.PARESH DAS
- 12.PRATAP MALAKAR
- 13. PARIMAL MALAKAR
- 14.SAMBHU DAS
- 15.MAINUL HAQUE LASKAR
- 16.SANKAR ROY

All the 16 applicants are working as casual labour under the Sub Divisional Officer, Telecom, Halflong since 1986 and 1987.

..... Applicants.

- VERSUS -

- Shri C.B.Nair,
 General manager, Telecom Silchar Div.
- B.B. Chakravorty
 Sub Divisional Engineer Telecom (Gr.)
 Halflong.
- 3. Shri Anjan Dutta Choudhury

 Sub Div. Engineer, Telecom (Phones)

 Halflong.

The humble application on behalf of the above named petitioners:

MOST RESPECTFULLY SHEWETH:

- 1. That the petitioners above named have filed this original application making a grievance against the action of the respondents in not considering his case for regularisation and for grant of temporary status in the light of various circulars issued by the Govt.of India.
- 2. That in the aforesaid O.A. the Hon, ble Tribunal was pleased to issue notice to the respondents and after hearing the parties to the proceeding the Hon, ble Tribunal with a further interim order directing the respondents not to disengage and to allow the petitioners/applicants in the OA to continue in their respective posts during the pendency of the OA.

A copy of the order dated 25.10.2000 is annexed herewith and marked as <u>ANNEXURE-1</u>.

- 3. That the aforesaid order dated 25.10.2000 has been duly communicated to the Contemners/respondents to do the needful but the same is yet to be implemented. The applicants at the time of filing of the OA have been working under the Contenner No.1 mainly in the office of the contemner No. 2 & 3. However inspite of repeated requests their services have not been utilised as per the direction issued by the Hon'ble Tribunal .
- 4. That the petitioners beg to state that the contemners having full and detail knowledge about the order have violated the said order dated 25.10.2000. The contemners have willfully and deliberately violated the said order which has resulted tremendous financial loss to the petitioners/applicants more so same is in direct conflict with the order dated 25.10.2000. It is noteworthy to mention here that the said order dated 25.10.2000 still in operation and violation of the same by the contemners

has made them liable for contempt of Court's proceedings.

- 5. That the petitioners beg to state that the order dated 25.10.2000 is very clear and hence the respondents in any manner can not interpret the same in tune of the present circumstances. In fact, they are liable to be punished under the contempt of Court's Procedure Rules and appropriate direction may be issued to the contemners for implementation of the order dated 25.10.2000, invoking Rule 24 of the Central Administrative Tribunal (Procedure) Rules 1987.
- 6. That the petitioners have filed this contempt petition bonafide and to secure the ends of justice.

In the premises aforesaid, it is most respectively prayed that your Lordships would graciously be pleased to draw contempt of Court's proceedings against the contemners for willful and deliberate violation of the order dated 25.10.2000 passed in O.A. No 357/2000 and to pass necessary order for implementation of the said order dated 25.10.2000 invoking Rule 24 of the Central Administrative (Procedure) Rule 1987 and/or pass any such order/orders as may be deemed fit and proper considering the facts and circumstances of the case.

And for this , the petitioners as in duty bound shall ever pray.

DRAFT CHARGE

WHEREAS the contemners are liable to be punished under the Contempt of Court's Proceedings for willful and deliberate violation of order dated 25.10.2000 in O.A.No.357/2000 (Sujit Das & Ors versus U.O.I. & Ors.) passed by this Hon'ble Tribunal.

AFFIDAVIT

I, Shri ,Sujit Das, son of Ananta Das, aged about 32 years, at present working as Casual Mazdoor, under Sub Divisional Officer, Telecom, Haflong, do hereby solemnly affirm and state as follows;

- 1. That I am the Petitioners in the aforesaid Contempt Petition and as such fully acquainted with the facts and circumstances of the case and hence competent to swear this affidavit.
- 2. That the statements made in this affidavit and in the accompanying petition in paragraphs ______ are true to my knowledge and those made in paragraphs ______ are matters records which I believed to be true and the rests are my humble submission before the Hon'ble Tribunal and I have not suppressed any material facts of the case.

And I sign this affidavit on this the 27th day of November 2000.

Identified by:

Suji Das.

Deponent.

Solemnly affirm and declared by the deponent, who is identified by Shri U.K.Nair, Advocate on this the ___th Day of Nov 2000.

Some Sement Advisor 27-11-2000

CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH: GUWAHATI 5

ORIGINAL APPLICATION NO. 357/2000

Sugar Das Dans . APPLICANIS versus.

Union of India &ors Respondents.

FOR THE APPLICANT(S) MA D.K. Shama ADVOCATE MA S. Samo a U.K. Nais.

FOR THE RESPONDENT (S) Crsc.

Notes of the Registry | DATE | COURT'S ORDER

25.10.00 Present: The Hon'ble Mr Justice D.N.
Chowdhury, Vice-Chairman.

Heard Mr B.K.Sharma, learned counsel for the applicants and Mr A.Deb Roy, learned Sr.C.G.S.C for the respondents.

Application is admitted. Issue usual notice. Call for the records.

List on 24.11.2000 for written state -ment and further orders.

Heard Mr Sharma on the interim relief prayer. Also heard Mr Deb Roy.

Issue notice to show cause as to why the interim order as prayed for shall not be granted. Returnable by four weeks.

List on 24.11.2000 for order. In the meantime the applicants shall not be disengaged and the respondents are directed to allow them to continue in their respective service.

Sd/-VICECHAIRMAN

TRUE COPY

Some Party Sources

Bection Officer (J)
बाजुमाग बांधकारी (ज्याविक शासा
Bentral Administrative Tribund
केन्द्रीय प्रशृहितीन्त्र अधिकरण

Quwahati Broth, Guwahasi-

गुष्ठामात्री न्यायबीचे, गुवाहारी-

Attertial Alvocate

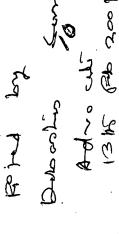


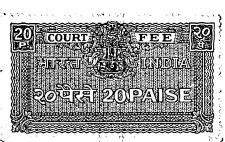


फोनद्रीय प्रसासनिक अधिकरण Central Administrative Tribunal

13FEB201

गुवाहांहों स्तार है Guwahati B ash BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL,







IN THE MATTER OF :

GUWANATI BENCH, GUWAHATI.

CONTEMPT CASE NO. 44/ 2000

ANO 357 \2000

Sujit Kumar Das & 15 Others

... PETITIONERS

-versus-

- Shri C.B.Nair,
 General Manager, Telecom
 Circle, Silchar Division.
- Sbri B.B.Chakraborty,
 Sub-divisional Engineer
 Telecom (Gr.), Haflong.
- 3. Shri Anjan Dutta Choudhury, Sub-Divisional Engineer, Telecom (Phones), Haflong. ... RESPONDENTS.

-And-

IN THE MATTER OF :

Affidavit-in-opposition filed by the respondent/ alleged contemner No.1.

SHOW CAUSE REPLY

I, Shri C.B.Nair, aged about 53 years, presently working as General Manager Telecom,

Contd..p/-



Bharat Sanchar Nigam Limited, a Government of India Enterprise, Silchar, District Cachar, Assam, do hereby solemnly and affirm and declare as follows:

- 1. That I am the Respondent No.1 in the instant comtempt petition and as such I am competent to swear this affidavit. A copy of the application having been served upon me, I have gone through the same and understood the contents thereof.
- 2. That at the outset the deponent begs to highlight some facts which were not correctly placed in the Original Application before the Central Administrative Tribunal, inasmuch as, the applicants were disengaged as early as on 01.08.98 and prior to 25.10.2000 when the interim order was passed by the Hon'ble Tribunal. The Hon'ble Tribunal also did not order for maintaining status quo ante. Under the circumstance the question of not to disengagement the applicants does not arise. Therefore, the contempt petition is not maintainable insofar the answering respondent is concerned.
 - 3. That the deponent denies the correctness of the statements made in paragraph 1 of the Contempt petition. The deponent states that the applicants do not fulfil the requirement of continuous service



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of 240 days in a year as stipulated in the guidelines formulated by the Govt of India for temporary status. It may be stated herein that Govt of India, Ministry of Communication vide letter No. 269-4/93-STN-II dated 07.12.1999 has specifically stated that the Casual Mazdoors have not rendered at least 240 days (206 days in the case of Administrative Offices observing 5 days week) of service in a year on the date of issue of the order should be terminated.Further, petitioners were called for appearing before the Scrutinizing Committee of Casual Mazdoors and they appeared accordingly. However, the Committee after careful consideration, found only Shri Sujit Das to have worked for 240 days in one calendar year, but was not engaged on 01.08.78 and afterwards in DOT. The Committee as such did not recommend his name for regularisation. Thereafter, his case was forwarded to the Chief General Manager, Telecom, Guwahati for decision before final disposal of his representation.

A copy of the aforesaid letter dated $\emptyset 7.12.1999$ is annexed hereto and marked as ANNEX-URE-I.

1

- That with regard to the statements in paragaphs 2,3 and 4 the deponent states that on the date of passing of the order i.e. 25.10.2000 or prior to that, the petitioners were not in engagement under the respondents and as such the guestion of disengagement and/or allowing them to continue not arise since they discontinued prior to that date as per the Govt of India's circulars issued from time to time. Therefore, it is apparent that there is no wilful disregard or violation of the order passed by this Hon'ble Tribunal. Further, may be stated that the applicants have mislead the Hon'ble Tribunal and obtained the interim order dated 25.10.2000 by misrepresentation of facts and, therefore, the contempt petition as well the Original Application is liable to be dismissed in limine on this ground alone.
- That the deponent states and submits that as stated above, the petitioners/applicants were discontinued at a prior date before passing of the interim order on 25.10.2000 and as such the respondents considering all aspects of the order, have not given effect of 'status quo ante'to the order, which in fact this Hon'ble Tribunal did not

K

pass. Therefore, there is no apparent wilful violation and/or disregard to the order dated 25.10.2000 of this Hon'ble Court. In doing so, if however. there is any unintentional violation, the tenders unconditional apology before this Hon'ble Tribunal for the same. The deponent has its highest regard to the orders passed by this Hon'ble Tribunal and in the instant case all efforts were to implement the order, but since the interim order passed by this Hon'ble Tribunal did not cover the case of the applicants who were already disengaged prior to the interim order, was handicapped to give effect of 'status quo ante' to the order passed by the Hon'ble Tribunal. In fact this Hon'ble Tribunal passed the interim order on 25.10.2000 directing not to disengage the petitioners. However, stated above, the applicants were already disengaged w.e.f. 01.08.2000 and as such question of reengage them, which was not ordered by this Hon'ble Tribunal, does not arise.

above, it is a fit case where the instant contempt proceeding is liable to be dismissed and the notice issued on the answering deponent be discharged.

7. That the statements made in this paragraph and those made in paragraphs 1, 6, are true to my knowledge, those made in paragraphs 2, 3 4, 5 being matters of record are true to my information derived therefrom which I believe to be true and the rest are my humble submissions before this Hon ble Court.

And I sign this affidavit on this the 13th day of January, 2001 at Guwhati.

Identified by

Dilip Ko-Darma

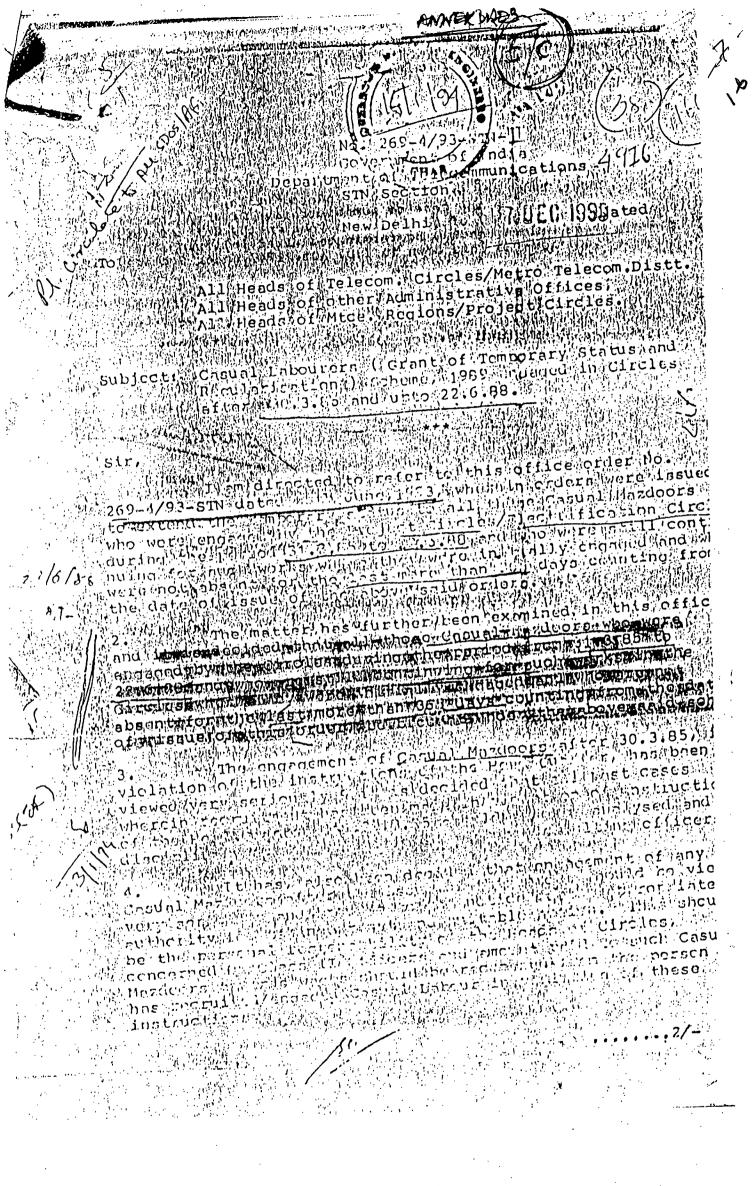
13-2-2001

Advocate s clerk.

Deponent.

C. B. Dais

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केन्द्रीय प्रशासनिक अधिकरण Central Administrative Tribunal

13FEB 2001

गुवाहाओं न्य का**ड** Guwahasi Brash Date on Ling Sun

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL.
GUWANATI BENCH, GUWAHATI.



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CONTEMPI GASE NO. 44/ 2000

AND 357/ 2000

Sujit Kumar Das & 15 Others

... PETITIONERS

-versus-

- Shri C.B.Nair,
 General Manager, Telecom
 Circle, Silchar Division.
- 2. Sbri B.B.Chakraborty,
 Sub-divisional Engineer
 Telecom (Gr.), Haflong.
 - 3. Shri Anjan Dutta Choudhury, Sub-Divisional Engineer, Telecom (Phones), Haflong. ... RESPONDENTS.

-And-

IN THE MATTER OF :

Affidavit-in-opposition filed by the respondent/ alleged contemner No.2.

Contd..p/-

SHOW CAUSE REPLY

I, Shri Binoy Bhusan Chakraborty, aged about

50 years, presently working as Sub-divisional



Engineer (Grouping), Telecom, Haflong, Bharat Sanchar Nigam Limited, a Government of India Enterprise, Haflong, District North Cachar Hills, Assam, do hereby solemnly and affirm and declare as follows:

- 1. That I am the Respondent No.1 in the instant comtempt petition and as such I am competent to swear this affidavit. A copy of the application having been served upon me, I have gone through the same and understood the contents thereof.
- 2. That at the outset the deponent begs to highlight some facts which were not correctly placed in the Original Application before the Central Administrative Tribunal, inasmuch as, the applicants were disengaged as early as on Ø1.08.98 and prior to 25.10.2000 when the interim order was passed by the Hon'ble Tribunal. The Hon'ble Tribunal also did not order for maintaining status quo ante. Under the circumstance the question of not to disengagement the applicants does not arise. Therefore, the contempt petition is not maintainable insofar the answering respondent is concerned.
- 3. That the deponent denies the correctness of the statements made in paragraph 1 of the Contempt petition. The deponent states that the applicants



do not fulfil the requirement of continuous service of 240 days in a year as stipulated in the lines formulated by the Govt of India for giving temporary status. It may be stated herein that the Govt of India, Ministry of Communication vide letter No. 269-4/93-STN-II dated 07.12.1999 has specifically stated that the Casual Mazdoors who have not rendered at least 240 days (206 days the case of Administrative Offices observing 5 days a week) of service in a year on the date of issue of the order should be terminated. Further, petitioners were called for appearing before Scrutinizing Committee of Casual Mazdoors and all appeared accordingly. However, the Committee after careful consideration, found only Shri Sujit Das to have worked for 240 days in one calendar year, but was not engaged on Ø1.08.98 and wards in DOT. The Committee as such did not recommend his name for regularisation. Thereafter, his case was forwarded to the Chief General Manager, Telecom, Guwahati for decision before final disposal of his representation.



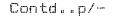
A copy of the aforesaid letter dated 07.12.1999 is annexed hereto and marked as ANNEX-URE-I.

That with regard to the statements in paragaphs 2,3 and 4 the deponent states that the date of passing of the order i.e. 25.10.2000 or prior to that, the petitioners were not in engagement under the respondents and as such the question disengagement and/or allowing them to continue does not arise since they discontinued prior to that date as per the Govt of India's circulars issued from time to time. Therefore, it is apparent that there is no wilful disregard or violation of the order passed by this Mon'ble Tribunal. Further, it may be stated that the applicants have mislead the Hon'ble Tribunal and obtained the interim order dated 25.10.2000 by misrepresentation of facts and, therefore, the contempt petition as well the Origi-fon this ground alone.

5. That the deponent states and submits that as stated above, the petitioners/applicants were discontinued at a prior date before passing of the interim order on 25.10.2000 and as such the respondents considering all aspects of the order, have not given effect of 'status quo ante'to the order, which in fact this Hon'ble Tribunal did not

pass. Therefore, there is no apparent wilful violation and/or disregard to the order dated 25.10.2000 of this Hon'ble Court. In doing so, if however, there is any unintentional violation, the deponent tenders unconditional apology before this Hon'ble Tribunal for the same. The deponent has its highest regard to the orders passed by this Hon'ble Tribu-. nal and in the instant case all efforts were to implement the order, but since the interim order passed by this Hon'ble Tribunal did not cover the case of the applicants who were already disengaged prior to the interim order, was handicapped to give effect of 'status quo ante' to the order passed by the Hon'ble Tribunal. In fact this Hon'ble Tribunal passed the interim order on 25.10.2000 directing not to disengage the petitioners. However, as stated above, the applicants were already disengaged w.e.f. 01.08.2000 and as such question of reengage them, which was not ordered by this Hon'ble Tribunal, does not arise.

6. That under the facts and circumstances stated above, it is a fit case where the instant contempt



proceeding is liable to be dismissed and the notice issued on the answering deponent be discharged.

7. That the statements made in this paragraph and those made in paragraphs 1,6 are true to my knowledge, those made in paragraphs 2,3 4,5 being matters of record are true to my information derived therefrom which I believe to betrue and the rest are my humble submissions before this Hon'ble Court.

And I sign this affidavit on this the 13th day of January, 2000 at Guwhati.

Identified by

Dilip Kr. Sharma 13.2.2001

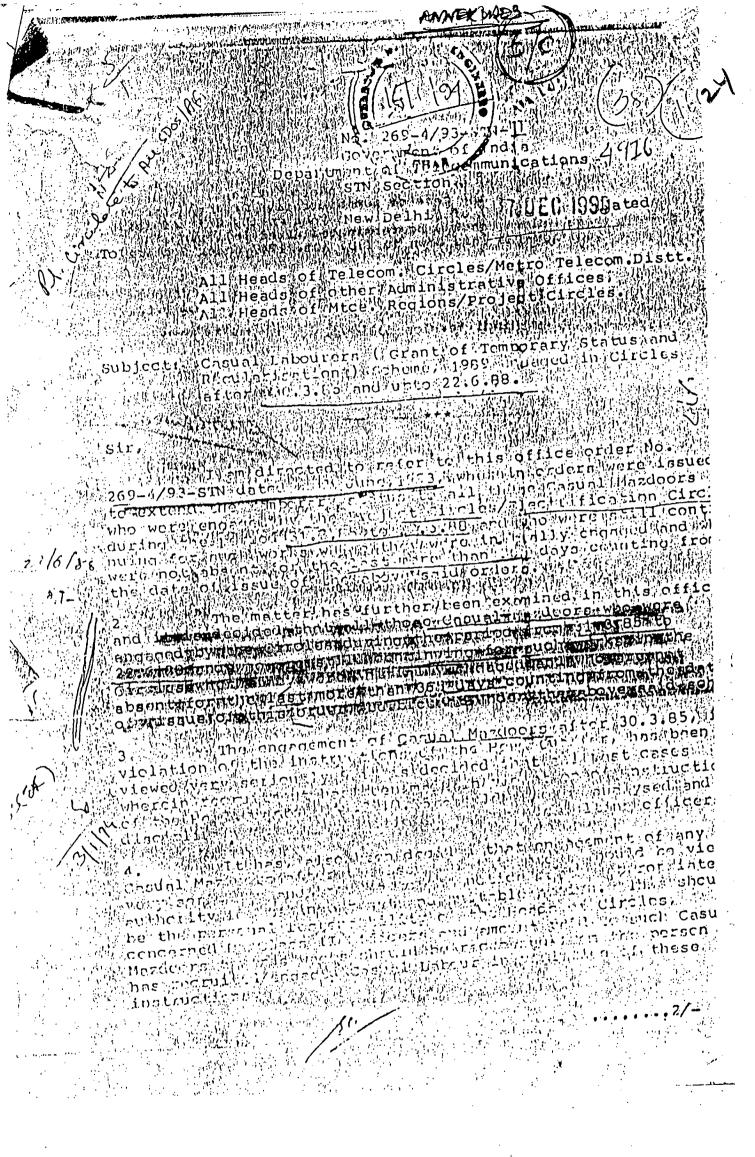
Advocate's clerk.

Deponent.

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केन्द्रीय प्रस'सनिक अधिकरण Central Administrative Tribunel

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गुवाहाटी स्वाःीड Guwahati B noh

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL, GUWÀNATI BENCH, GUWAHATI.





IN THE MATTER OF :

CONTEMPT CASE NO. 44/ 2000 Com of of of the 357/2000 Sujit Kumar Das & 15 Others ... PETITIONERS

-versus-

- Shri C.B.Nair, 1. General Manager, Telecom Circle, Silchar Division.
- <u>...</u> .. Sbri B.B.Chakraborty, Sub-divisional Engineer Telecom (Gr.), Haflong.
- Shri Anjan Dutta Choudhury, 3. Sub-Divisional Engineer, Telecom (Phones), Haflong.
 ... RESPONDENTS.

-And-

IN THE MATTER OF :

Affidavit-in-opposition filed by the respondent/ alleged contemner No.3.

SHOW CAUSE REPLY

Shri Anjan Dutta Choudhury, aged about I, presently working as Sub-divisional

Contd..p/-



J

Engineer (Grouping), Telecom, Haflong, Bharat Sanchar Nigam Limited, a Government of India Enterprise, Haflong, District North Cachar Hills, Assam, do hereby solemnly and affirm and declare as follows:

- I. That I am the Respondent No.3 in the instant comtempt petition and as such I am competent to swear this affidavit. A copy of the application having been served upon me, I have gone through the same and understood the contents thereof.
- 2. That at the outset the deponent begs to highlight some facts which were not correctly placed in the Original Application before the Central Administrative Tribunal, inasmuch as, the applicants were disengaged as early as on 01.08.98 and prior to 25.10.2000 when the interim order was passed by the Hon'ble Tribunal. The Hon'ble Tribunal also did not order for maintaining status quo ante. Under the circumstance the question of not to disengagement the applicants does not arise. Therefore, the contempt petition is not maintainable insofar the answering respondent is concerned.
- 3. That the deponent denies the correctness of the statements made in paragraph 1 of the Contempt petition. The deponent states that the applicants



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do not fulfil the requirement of continuous service of 240 days in a year as stipulated in the guidelines formulated by the Govt of India for giving temporary status. It may be stated herein that Goyt of India, Ministry of Communication vide its letter No. 269-4/93-STN-II dated 07.12.1999 has specifically stated that the Casual Mazdoors have not rendered at least 240 days (206 days the case of Administrative Offices observing 5 days a week) of service in a year on the date of issue of the order should be terminated. Further, petitioners' were called for appearing before the Scrutinizing Committee of Casual Mazdoors and all appeared accordingly. However, the Committee after careful consideration, found only Shri Sujit Das to have worked for 240 days in one calendar year, but was not engaged on 01.08.98 and afterwards in DOT. The Committee as such did not recommend his name for regularisation. Thereafter, his case was forwarded to the Chief General Manager, Telecom, Guwahati for decision before final disposal of his representation.



A copy of the aforesaid letter dated 07.12.1999 is annexed hereto and marked as ANNEX-URE-I.



That with regard to the statements 4. in paragaphs 2,3 and 4 the deponent states that on the date of passing of the order i.e. 25.10.2000 or prior to that, the petitioners were not in engagement under the respondents and as such the question of disengagement and/or allowing them to continue does not arise since they discontinued prior to that date as per the Govt of India's circulars issued from time to time. Therefore, it is apparent that there is no wilful disregard or violation of the order passed by this Hon'ble Tribunal. Further, it may be stated that the applicants have mislead the Hon'ble Tribunal and obtained the interim order dated 25.10.2000 by misrepresentation of facts and, therefore, the contempt petition as well the Original Application is liable to be dismissed in limine on this ground alone.



That the deponent states and submits that as stated above, the petitioners/applicants were discontinued at a prior date before passing of the interim order on 25.10.2000 and as such the respondents considering all aspects of the order, have not given effect of 'status quo ante'to the order, which in fact this Hon'ble Tribunal did not

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pass. Therefore, there is no apparent wilful violation and/or disregard to the order dated 25.10.2000 of this Hon'ble Court. In doing so, if there is any unintentional violation, the deponent tenders unconditional apology before this Hon'ble Tribunal for the same. The deponent has its highest regard to the orders passed by this Hon'ble Tribunal and in the instant case all efforts were to implement the order, but since the interim order passed by this Hon'ble Tribunal did not cover case of the applicants who were already disengaged prior to the interim order, was handicapped to give effect of 'status quo ante' to the order passed by the Hon'ble Tribunal. In fact this Hon'ble Tribunal passed the interim order on 25.10.2000 directing not to disengage the petitioners. However, stated above, the applicants were already disengaged w.e.f. 01.08.2000 and as such question of reengage them, which was not ordered by this Hon'ble Tribunal, does not arise.

6. That under the facts and circumstances stated above, it is a fit case where the instant contempt

proceeding is liable to be dismissed and the notice issued on the answering deponent be discharged.

7. That the statements made in this paragraph and those made in paragraphs 1.6 are true to my knowledge, those made in paragraphs 2.3 4.5 being matters of record are true to my information derived therefrom which I believe to be true and the rest are my humble submissions before this Hon'ble Court.

And I sign this affidavit on this the

Identified by

Delep Kr. Sharma 13.2.2001

Advocate's clerk.

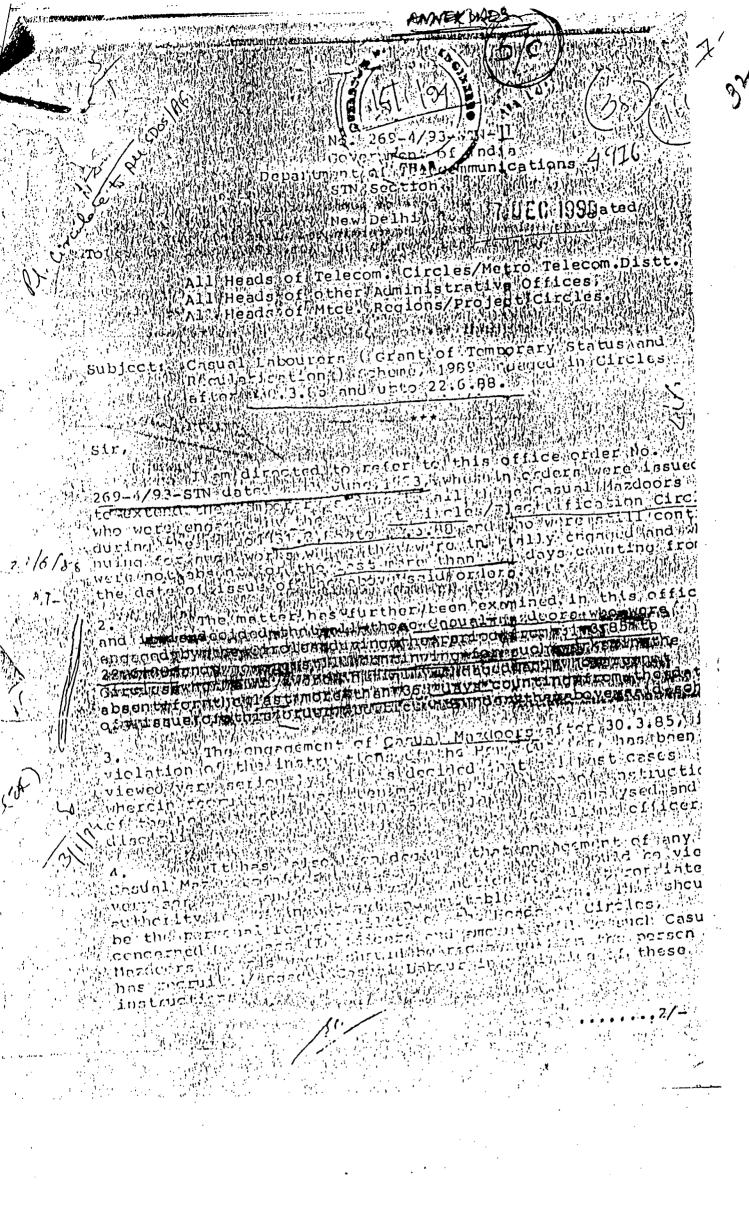
Deponent.

- Anjan Datta choudhursy

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less, Guwshati





Casual Mazdors who have not rendered at least 240 days (206 dhys in the case of Administrative offices observing (50 days in the case of Administrative offices observing (50 days in week) of service in a year on the date of issue of those orders, should be terminated efter following the conditions has laid down in I.D. Act. 1947 under Section 25.F. G Will.

These orders are issued with the concurrence of 1.12.93. Member (Finence) vide U.O. No. 3811/93-FA-I dated 1.12.93. Hindi version follows. Yours folthfully (B.K. DHAWAN) ASSISTANT DIRECTOR GENERAL (STN) 1. All the staff members of Department JCM
2. All Recognished Unions/Associations Tridge t/TE-I/TE-II/STA/CVIC/PAT/NCG/OR Sections SPB-I Section, Department of Fosts, New Delhi. MARTINGAN COMMANDE 17777 BGN1/Da/Se/73/1461/547 1X1 371 361 /30/30/30/30/30 11 AV 4/C , 2702/GM in promound e TTE / EN A. D. (5 + 14) CIL G.W. The concerned and Sery of Sugar MADT (ALL)

্টাৰ সন্তান্তনিক **ন্দাৰ্ক্তৰ** (Indication of Tribusal

1 PEB 2001

THE CENTRAL ADMINISTRATIVE TRIBUNAL: BUWAHATI BENCH

Contempt Petition No. 44 /2001 (OA 357/2000)

Sujit Das & Ors.

... Petitioner

- Vs -

Shri C.B. Nair & Drs.

... Contemners

REJOINDER TO THE REPLY FILED BY CONTEMNERS NO. 1. 2

- Affidavit-in-opposition filed by contemmers No. 1, 2 and 3 and have gone through the same. Save and except the statements which are not specifically admitted herein in below may be treated as total denial. Since both the replies the identical the Petitioners beg to file a consolidate rejoinder.
- 2. That with regard to the statements made in paragraph 1 of the Affidavit-in-opposition the Petitioners offer no comment on it.
- 3. That with regard to the statements made in paragraph 2 of the Affidavit-in-opposition, the Petitioners while denying the contemners made therein beg to state that they were in employment on the date of order of this Hon'ble Tribunal. The contemners just after the receipt of the notice from this Hon'ble Tribunal disengaged the Petitioners violating the order dated 25.10.2000

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passed by the Hon'ble Tribunal. The order passed by the Hon'ble Tribunal is very clear and unambiguous containing two parts namely not to disengage them and to allow them in their respective services. The Respondents have dealt with only the 1st part in the present reply. And hence the contemners are guilty of violation of order dated 25.10.2000.

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- 4. That with regard to the statements made in paragraph 3 of the Affidavit-in-opposition while denying the contentions made therein reiterate and reaffirm the statement made in the OA as well as in the C.P. Since the contention are based on merit of the case of the Petitioners beg to rely on the statement made in the OA for sake of brevity.
- 5. That with regard to the statements made in paragraphs 4 and 5 of the Affidavit-in-opposition the Petitioners deny the correctness of the same and beg to state that since the order dated 25.10.2000 has left no scope of clarification hence noncompliance of the same has resulted willful and deliberate violation of the said order dated 25.10.2000 and appropriate order punishing the contempers be issued as per law.
- 6. That with regard to the statements made in paragraphs 6 and 7 the Petitioners deny the correctness of the same and beg to state that the Contemners have willfully and deliberately have violated the order dated 25.10.2000 passed in DA No. 357/2000 and hence they are liable to be punished as per law.

Affidavit.....

AFFIDAVIT

- I, Shri Sujit Das, aged about 32 years, son of Amanta Das, presently working as Casual Majdoor, under SDOT, Haflong do hereby solemnly affirm and state as follows:
- 1. That I am one of the petitioner in this instant petition, conversant with the facts and circumstances of the case and as such competent to swear this affidavit. I am also duly authorised to swear this affidavit on behalf of all the petitioners.
- 2. That the statements made in this affidavit and in the accompanying application in paragraphs by are true to my knowledge; those made in paragraphs 3,4,546 are matters of records which I verily believe to be true and the rest are my humble submissions before this Hon'ble Court.

And I sign this affidavit on this the 24 day of February 2001.

Identified by me :

Aron aron Soman

Advocate 'sockbable

Sujt Drs

Solemny afforem and state ion the deporter who is identified by S. Sarema. Advocate.

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